



2026:AHC:28468-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29262 of 2025

Prempal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Subham
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondents nos.2 & 3 to conduct fair and impartial investigation with respect to the first information report dated 14.08.2025 lodge by petitioner at Police Station Jait, District Mathura as Case Crime No.0405 of 2025, under sections 109, 352, 351(3) of BNS."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 14.08.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Senior Superintendent of Police, Mathura, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Senior Superintendent of Police, Mathura, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

February 9, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)